

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 588 of 2009

(Arising out of Order-in-Original No. 42/C.Ex./Commr/2008 dated 29.09.2008 passed by the Commissioner of Central Excise, Aurangabad)

M/s XL Telecom & Energy Ltd. **.... Appellant**

Versus

**Commissioner of Central Excise,
Aurangabad** **.... Respondent**

AND

Excise Appeal No. 1228 of 2010

(Arising out of Order-in-Original No. 103/C.Ex./Commr/2009 dated 31.12.2009 passed by the Commissioner of Central Excise, Aurangabad)

M/s XL Telecom & Energy Ltd. **.... Appellant**

Versus

**Commissioner of Central Excise,
Aurangabad** **.... Respondent**

Appearance:

None for the Appellant

Shri Sanjay Hasija, Supdt., Auth. Representative for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85306-85307/2021

Date of Hearing: 03.02.2021

Date of Decision: 03.02.2021

Per: Dr. D.M. Misra

These appeals are listed pursuant to the application by the Revenue. In the above appeals, the appellants had approached

the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019. After necessary scrutiny, they were issued discharge certificate under SVLDRS-4 Form, which is placed on file. Consequently, the appeals are disposed off.

(Dictated and pronounced in open court)

(C.J. Mathew)
Member (Technical)

(Dr. D.M. Misra)
Member (Judicial)

Sinha